

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application no. 624 of 2023

**News item published in The Tribune dated 28.09.2023 titled "Hills
'vanish' as illegal Mining rampant in BEET area"**

Reply of Deputy Comisioner Rupnagar cn behalf of respondent no. 3 i.e.
Member Secretary, Punjab Pollution Control Board.

- 1) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023 the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.
- 2) A Short reply was filed by PPCB before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery.
- 3) In the facts and circumstances of the case, the Hon'ble Tribunal vide the said orders dated 16.10.2023 has impleaded the following respondents to enable them to file their response in the case:
 - i. Additional Chief Secretary (ACS)/Principal Secretary (PS), Mining Department, State of Punjab
 - ii. Additional Chief Secretary/PS, Department of Environment, State of Punjab
 - iii. Member Secretary, Punjab Pollution Control Board

- iv. District Magistrate, Hoshiarpur
- v. District Magistrate, Rupnagar
- vi. Chief Conservator of Forest, Regional Office, MoEF&CC, Chandigarh

4) That in compliance to orders of Hon'ble Tribunal dated 16.10.2023, it is respectfully informed that XEN, Department of Mines and Geology vide letter dated 09/01/2024 has informed that there are total 15 crushers in Khera Kalmot zone under this divisional office. R-notice and S-notice have been issued at different times regarding illegal mining done by these crushers. Total 17 number of FIRs have also been filed against these crushers from 01.11.2022 to till date. Apart from this, 13 tippers, 11 trolleys and 18 Poklane machines have also been confiscated, while doing illegal mining. Further, the concerned sub-divisional offices conducts random checks in its jurisdiction from time to time and immediate action is taken, if any activity related to illegal mining comes to light **(Annexure- A1)**. Additionally, the department has canceled the licenses of 13 crushers engaged in illegal mining in the district, and FIRs have been registered against them by SSP Rupnagar as per the clause 14 of Punjab Crusher Policy 2023 for violating provisions of Punjab Mines & Mineral Rule 2013 and Punjab Crusher Policy 2023. **(Annexure -A2)**

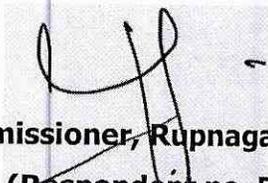
5) Punjab Pollution Control Board, being the prescribed authority for monitoring of stone crushers for compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 had also visited the area under complaint i.e village Kheda Kalmot, Tehsil Nangal, District Rupnagar. Accordingly, the directions u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981 for closure of unit have been issued to the following stone crushers, which were found operating in violation of Environmental Laws:

- a. M/s New Satluj Stone Crusher (Unit-1), Nangran, Nangal, District Rupnagar:
- b. M/s Ganga Stone Crusher (Unit-1), Khera Kalmot, Nangal, District Rupnagar:
- c. M/s Kalgidhar Stone Crusher, Khera Kalmot, Nangal, District Rupnagar
- d. M/s Guru Kirpa Stone Crusher, Khera Kalmot, Nangal, District Rupnagar:

Also, Environmental Compensation (EC) have been imposed on all these crushers by the Competent Authority of the Board , as detailed in the reply of PPCB **(Annexure- A3)**.

- 6) It is further submitted that the District Administration is conducting regular meetings with all the concerned officials of the district and all sub divisional committee members are also directed to stop illegal mining in their respective divisions. The Administration has also issued strict orders to stop illegal mining and instructions are being issued from time to time to pay special attention to the said area in future **(Annexure- A4)**.
- 7) The Police department has registered a total 16 FIR regarding the mining issue in the Khera Kalmot Zone **(Annexure-A5)**.
- 8) DC Rupnagar has instructed all the concerned officers to conduct night patrolling in the Khera Kalmot Zone. The officers were also directed to ensure that the stone crushers operating in this zone to be inspected regularly in accordance with the government's instructions **(Annexure-A6)**.

Submitted by:


Deputy Commissioner, Rupnagar
(Respondent no. 5)

15/1/24

Office of Executive Engineer/Ropar/Shri Anandpur Sahib/Ropar, Drainage-Cum-Mining and
Geology Division, W.R.D., Punjab

Email: xcminingropar@gmail.com

Phone and Fax No. 01881-222073

No. 361/

To,

Date: 09/01/2024

Additional Deputy Commissioner (G),
Rupnagar.

Subject: Regarding OA no. 624/2023 Titled as "(Hills vanish as illegal Mining rampant in beet area)".

Reference: Your office letter no. 2225/A.D.R.A-3 dated 03.01.2024 and this office letter no. 233/complaints dated 05.01.2024.

With respect to the subject and letter under reference, there are total 15 crushers (List Attached) established in the Khera Kalmot Zone of district Rupnagar. These crushers are indulged in illegal mining activities regarding which R-Notices and S-Notices have been issued to the concerned crusher. Since 01.11.2022, total 17 no. FIRs has been lodged against these crushers related to which 13 no. Tipper, 11 no. Tractor/Trolley and 18 poklane machines involved in illegal mining were seized (List Attached).

Apart from above, surprise inspection was conducted by Sub-Divisional Officer in their respective areas and if any activity of illegal mining found, further necessary actions were taken as per rules.

This is for your information and further necessary action please.

DA/As Above


Executive Engineer/Ropar/Shri Anandpur Sahib,
Drainage-Cum-Mining and Geology Division,
W.R.D. Punjab.

Khera Zone Crushers											
Sr. No.	Name of Crusher	Village	Registered	R-Notice	Quantity (MT)	S-Notice	Amount	FIRs	Tipper	Trolley/Tractor	Poklane
1	Akme Stone Crusher	Nangran	28.04.2024	3	524	Yes	86853	-	-	-	-
					332	Yes	53950				
					1372115.2	No					
					1372971.2		140803				
2	Bajri Bazar Stone Crusher	Nangran	Not Registered	1	203	Yes	32988	-	-	-	-
3	Dasmesh Stone Crusher	Khera Kalmot	01.12.2024	3	10332	Yes	1712529	-	-	-	-
					396000	No					
					400.69	Yes	65112				
					406732.69		1777641				
4	Ganga Stone Crusher	Khera Kalmot	06.01.2024	4	540000	Yes	89505000	5	3	-	7
					68000	No					
					2400	No					
					8000	No					
	618400		89505000								
5	Gill Stone Crusher	Khera Kalmot	23.11.2024	1	120000	Yes	19890000	1	1		1
6	Grewal Stone Crusher	Nangran	04.08.2024	1	10000	No		2	2		2
7	Guru Kirpa Stone Crusher	Khera Kalmot	14.02.2024	4	107432	No		1			1
					441	Yes	73096				
					320.69		52112				
					880		145860				
	109073.69		271068								
8	Gurvinder Doaba Stone Crusher	Nangran	23.12.2024	3	173840	No		1	-	-	-
					5800	No					
					2160	No					
					181800						
9	Kalgidhar Stone Crusher	Khera Kalmot	30.06.2024	5	60000	Yes	9945000	3	4	11	5
					173.13	Yes	28134				
					88.69	Yes	14700				
					105	Yes	17063				
					3940	No					
	64306.82		10004897								

10	Ludhiana Crusher & Builder Pvt. Ltd.	Khera Kalmot	Not Registered	1	2187	Yes	362495	-	-	-	-
11	Mahavir Stone Crusher	Khera Kalmot	10.11.2024	1	48000	Yes	7956000	1	-	-	-
12	Mahindra Stone Crusher	Khera Kalmot	Not Registered	1	1600012	Yes	265201989	-	-	-	-
13	New Satluj Stone Crusher Unit-1	Khera Kalmot	02.02.2024	3	99	Yes	16409	3	3	-	2
					737	Yes	122158				
					114640	No					
					115476		138567				
14	Punjab Aggregates Stone Crusher	Nangran	19.06.2024	2	190000	No		-	-	-	-
					11680	No					
					201680						
15	Soma Stone Crusher Unit-1	Nangran	Not Registered	1	7880		1306110	-	-	-	-
					4858722.4		396587558	17	13	11	18

Office of Executive Engineer/Ropar/Shri Anandpur Sahib/Ropar, Drainage-Cum-Mining and
Geology Division, W.R.D., Punjab

Email: xenminingropar@gmail.com

Phone and Fax No. 01881-222073

No. 391/Crushers

Date: 10/01 /2024

To,

Additional Deputy Commissioner (G),
Rupnagar.

Subject: Regarding cancellation of registration of Crushers.

With respect to the subject, it is to inform you that 13 no. crushers were indulged in illegal mining and various FIRs had been lodged against these crushers as per report by SSP, Rupnagar. After giving opportunity of personal hearing by Chief Engineer/Mines and Geology, Punjab Chandigarh, the Director/Mines and Geology, Punjab has cancelled the registration of 13 no. crushers as per clause 14 of Punjab Crusher Policy 2023 for violating provisions of Punjab Mines & Mineral Rules 2013 and Punjab Crusher Policy 2023.

This is for your information and further necessary action please.


Executive Engineer/Ropar/Shri Anandpur Sahib,
Drainage-Cum-Mining and Geology Division,
W.R.D. Punjab.

List of 13 No. Crushers

S.No.	Name of Crusher
1.	Ganga Stone Crusher, Vill Khera Kalmot
2.	Bhalla Stone Crusher, Vill Bhallri
3.	New Satluj Stone Crusher Unit-1, Vill, Khera Kalmot
4.	Grewal Stone Crusher, Vill. Khera Kalmot
5.	Kalgidhar Stone Crusher, Vill. Khera Kalmot
6.	Puri Stone Crusher, Vill. Palata
7.	A.S. Brar Stone Crusher, Vill. Agampur
8.	Sat Sahib Stone Crusher, Vill. Haripur
9.	Bharat Stone Crusher & Screening Plant, Vill Plata
10.	Prithvee Stone Crusher & Screening Plata, Vill. Spalwa
11.	Sai Stone Crusher, Vill Nalhoti
12.	Adesh Stone Crusher, Vill Algran
13.	Sidhi Vinayak Stone Crusher, Vill. Algran


 Executive Engineer/Ropar/Shri Anandpur Sahib,
 Drainage-Cum-Mining and Geology Division,
 W.R.D. Punjab.

	Punjab Pollution Control Board Regional Office-Rupnagar #281, Gianl Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com
	Registered
No. 45	Date: 08/01/2024

To

Additional Deputy Commissioner,
Rupnagar

Subject: Regarding OA No. 624/2023 titled "Hills vanish" as illegal Mining rampant in BEET area" ਖੇੜਾ ਕਲਮੋਟ ਵਿਖੇ ਚੋਈ ਨਾਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਦੀ ਪੜਤਾਲ ਕਰਨ ਸਬੰਧੀ।

Reference: Your Office letter no. 22-25 ਏ.ਡੀ.ਆਰ.ਏ.-3 dated 03.01.2024

In compliance to order of this Hon'ble Tribunal dated 16.10.2023, it is submitted that the Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government.

The officers of the Board had visited the area under complaint i.e village Kheda Kalmot, Tehsil Nangal, District Rupnagar and taken action against the following stone crushers found operating in violation of Environmental Laws:

- 1. M/s New Satluj Stone Crusher (Unit-1), Nangran, Nangal, District Rupnagar:** The unit was visited by the officer of the Board on 09.10.2023 and observed to be operational in violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice laid down by the Government for such units. On the perusal of the record of the unit it was observed that the stone crusher has processed the minor minerals more than the consented capacity. The mining department is also taking action against the unit for illegal mining activities showing that the industry may also indulge in illegal mining. Accordingly, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 have been issued to the unit vide letter no. 9878 dated 02.01.2024 for its closure. Also, Environmental Compensation (EC) amounting to Rs. 17.625 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board and orders for imposition and deposit of environmental compensation amounting to Rs. 17.625 Lacs have been passed by the Competent Authority of the Board issued vide order no. 08 dated 03.01.2024.
- 2. M/s Ganga Stone Crusher (Unit-1), Kheda Kalmot, Nangal, District Rupnagar:** The unit was visited by the officer of the Board on 23.10.2023 and observed to be operational in violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice laid down by the Government for such units. The unit has not submitted any record of its operation. The Executive Engineer, Mining has initiated action against the unit for illegal mining and filed FIR in this regard which is under investigation indicating that the industry is also indulge in illegal mining. Accordingly, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 have been issued to

the unit vide letter no. 9888 dated 02.01.2024 for its closure. Also, Environmental Compensation (EC) amounting to Rs. 18.50 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board and orders for imposition and deposit of environmental compensation amounting to Rs. 18.50 Lacs have been passed by the Competent Authority of the Board issued vide order no. 09 dated 03.01.2024.

3. **M/s Kalgidhar Stone Crusher, Khera Kalmot, Nangal, District Rupnagar:** The unit was visited by the officer of the Board on 23.10.2023 and observed to be operational in violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice laid down by the Government for such units. On the perusal of the record of the unit it was observed that the stone crusher has processed the minor minerals more than the consented capacity. The mining department is also taking action against the unit for illegal mining activities showing that the industry may also indulge in illegal mining. Accordingly, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 have been issued to the unit vide letter no. 9890 dated 02.01.2024 for its closure. Also, Environmental Compensation (EC) amounting to Rs. 18.50 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board and orders for imposition and deposit of environmental compensation amounting to Rs. 18.50 Lacs have been passed by the Competent Authority of the Board issued vide order no. 10 dated 03.01.2024.
4. **M/s Guru Kirpa Stone Crusher, Khera Kalmot, Nangal, District Rupnagar:** The unit was visited by the officer of the Board on 23.10.2023 and observed it to be operational in violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice laid down by the Government for such units. On the perusal of the record of the unit it was observed that the stone crusher has processed the minor minerals more than the consented capacity. The mining department is also taking action against the unit for illegal mining activities showing that the industry may also indulge in illegal mining. Accordingly, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 have been issued to the unit vide letter no. 9886 dated 02.01.2024 for its closure. Also, Environmental Compensation (EC) amounting to Rs. 18.50 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board and orders for imposition and deposit of environmental compensation amounting to Rs. 18.50 Lacs to have been passed by the Competent Authority of the Board issued vide order no. 11 dated 03.01.2024.

Hence, The Punjab Pollution Control Board has taken appropriate action against the stone crushers who were operating in violation of the environmental norms.

P. Anguridha
3/01/2024
Environmental Engineer



ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੁਪਨਗਰੀ

OFFICE OF SUB-DIVISIONAL MAGISTRATE, NANGAL, DISTT. RUPNAGAR

ਫੋਨ ਨੰਬਰ 08887-226030

Email id : sdimnangal321@gmail.com

To

Deputy Commissioner,

Rupnagar

No 01/MC 2

Dated 05-01-2024

Subject:- Regarding OA No. 624/2023 Titled as "Hills vanish illegal Mining rampant in beet area). "regarding inspection of illegal mining Kheda Kalmot.

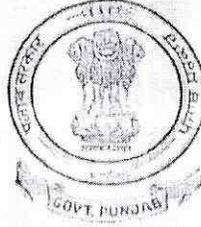
Reference:- In the reference of letter no. 22-25/ADRA-3 dated 03.01.2024 of your office.

With regard to the letter under reference on the above subject, it is requested that the report in this regard has already been sent through this office's letter No. 523/MC3 dated 12/10/2023 after seeing the site with the concerned authorities. Apart from this, periodic meetings of SDMC have been conducted by this office. (copies enclosed) In which instructions were issued to the concerned authorities to conduct continuous checking to prevent illegal mining activities. Apart from this, this office has written to Deputy Superintendent of Police, Nangal and Sub-Divisional officer, water Drainage-cum-Mining, Nangal to take strict action against illegal mining activities, due to which many FIRs of illegal Mining have been registered. (copies enclosed). The report is sent to you for information and necessary action.

Sub Divisoinal Magistrate

Nangal

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ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ।

OFFICE OF SUB DIVISIONAL MAGISTRATE, SRI ANANDPUR SAHIB, DISTT. RUPNAGAR
ਫੋਨ ਨੰਬਰ 0887-232036

Email id : sdmoffice.aps@gmail.com

To

Deputy Commissioner,

Rupnagar

No 523 /MC 3 Date 12/10/2023

Subject:- Inspection of illegal mining In Beet Area.

It is a request regarding the above subject that in compliance with your orders regarding the unauthorized mining in some villages of Hoshiarpur and Rupnagar district, the site was seen with the officials of Hoshiarpur district. The facts that came before the committee members on the occasion, A detailed report has been prepared regarding them, which is attached to the original letter and sent to you for further appropriate action.

Enclosed: original report prepared by the committee member and photograprs.

--signed--

Sub Divisoinal Magistrate

Sri Anandpur Sahib.

(True Translation)

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JOINT INSPECTION REPORT

Today on 04.10.2023 as per the order, passed by the Addl. Deputy Commissioner, Rupnagar on 03.10.2023/A.D.R.A-3, dated 03.10.2023, a team was constituted i.e. Sub Divisional Magistrate, Nangal/Sri Anandpur Sahib, Deputy Superintendent of Police, Sri Anandpur Sahib, Forest Range Officer, Nurpur Bedi and Sub Divisional Officer drainage cum mining Sub Division ,Nangal , Junior Engineer drainage cum mining Sub Division , Sri Anandpur Sahib for the joint inspection of the spot and that as per enclosed newspaper, the spot inspection was conducted and it was found that there was some old mining over the area mentioned in the newspaper and also some part of the property, there is wild bushes standing there at. Apart from this, some signs were also found of felling down the mountain due to heavy rain. It was also found some signs of illegal mining over the hilly area of village Khera Kalmot and that an F.I.R. had already been lodged. Apart from this there are 26 cases of illegal mining had been registered and in these cases about 16 poclain and 14 truck/tippers had been seized. Strict action has been taken against the accused persons by the administration. It has been informed by the Forest Range Officer Nurpur Bedi that neither the area of village Nangran/Khera Kalmot bearing Hadbast No. 272 is come within the ambit of under section 4/5 on the PLPA (Punjab Land Preservation Act) 1900 nor the mining/crusher are under the control of department. The photographs of the spot and detail of F.I.R. are being enclosed herewith.

(signed)
Sub Divisional Magistrate
Nangal

(signed)
Deputy Superintendent of Police
Nangal

(signed)
Sub Divisional Of Nangal
drainage cum mining
Sub Division Nangal

(signed)
Divisional Forest Officer
Ropar

(signed)
Forest Range Officer
Nurpur Bedi

(True Translation)

DETAILS OF FIR'S (JULY, AUGUST, SEPTEMBER)

SR.No	YIR NO	DATE	REMARKS
1	88	7/3/2023	one no pocklane
2	89	7/5/2023	one no jcb
3	91	7/8/2023	one no Tractor trolley
4	92	7/14/2023	one no pocklane
5	93	7/15/2023	forgrde CR slips
6	98	7/20/2023	one no jcb and truck
7	102	7/27/2023	one no pocklane and nine no tractor trolley
8	103	7/27/2023	one no pocklane and two no tipper
9	116	8/9/2023	forgrde CR slips
30	119	8/11/2023	two no pocklane and two no tractor trolley
11	124	8/22/2023	one no pocklane and one no tipper
12	125	8/23/2023	one no pocklane and one no tipper
13	126	8/23/2023	one no pocklane
14	119	8/26/2023	two no pocklane and four no tipper
15	129	8/27/2023	one no pocklane
16	130	8/27/2023	one no pocklane and three no tipper
17	133	8/29/2023	
18	138	9/12/2023	one no pocklane and one no tipper
19	139	9/12/2023	Crusher owner
	142	9/20/2023	Crusher owner
	144	9/26/2023	
21	145	9/29/2023	
22			


 ਉੱਪ ਮੰਡਲ ਆਫੀਸਰ
 ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਈਨਿੰਗ ਉੱਪ ਮੰਡਲ
 ਨੰਗਲ

Action taken against illegal mining from July 2023 to September 2023

Sr. No.	Total F.I.R.	Seized vehicles	Issued R Notice	Issued show cause notice	Remarks
1	25	Total 43 Pocklain 16 J.C.B. 01 Tipper 13 Truck 01 Tractor/Traali 12	14 numbers	12 numbers	

(signed)

Sub Divisional Officer
drainage cum mining
Sub Division Nangal

(True Translation)



ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ।

OFFICE OF SUB DIVISIONAL MAGISTRATE, NANGAL, DISTT. RUPNAGAR

ਫੋਨ ਨੰਬਰ 0887-226030

Email id : sdmnangal321@gmail.com

ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ

ਰੂਪਨਗਰ।

ਨੰ ...01...../

ਮਿਤੀ...05-01-2024

ਵਿਸ਼ਾ:- Regarding OA no. 624/2023 Titled as "Hills vanish as illegal Mining rampant in beet area). "ਖੇੜਾ ਕਲਮੇਟ ਵਿਖੇ ਹੋਈ ਨਜਾਇਜ ਮਾਈਨਿੰਗ ਦੀ ਪੜਤਾਲ ਕਰਨ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 22-25/ਏ.ਡੀ.ਆਰ.ਏ.-3 ਮਿਤੀ 03.01.2024

ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਹੈ ਕਿ ਇਸ ਸਬੰਧੀ ਰਿਪੋਰਟ ਪਹਿਲਾਂ ਹੀ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 523/ਐਮ.ਸੀ. 3 ਮਿਤੀ 12/10/2023 ਰਾਹੀਂ ਸਬੰਧਤ ਅਧਿਕਾਰੀਆਂ ਨਾਲ ਮੌਕਾ ਦੇਖਣ ਉਪਰੰਤ ਜੇਇੰਟ ਰਿਪੋਰਟ ਭੇਜੀ ਜਾ ਚੁੱਕੀ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਇਸ ਦਫਤਰ ਵੱਲੋਂ SDMC ਦੀਆਂ ਸਮੇਂ-ਸਮੇਂ ਤੇ ਮੀਟਿੰਗਾਂ ਕਰਵਾਈਆਂ ਗਈਆਂ ਹਨ। (ਕਾਪੀ ਨੱਥੀ) ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਸਬੰਧਤ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਗੈਰ-ਕਾਨੂੰਨੀ ਮਾਈਨਿੰਗ ਦੀਆਂ ਗਤੀਵਿਧੀਆਂ ਨੂੰ ਰੋਕਣ ਲਈ ਲਗਾਤਾਰ ਚੈਕਿੰਗਾਂ ਕਰਨ ਦੀਆਂ ਹਦਾਇਤਾਂ ਜਾਰੀ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਉਪ ਪੁਲਿਸ ਕਪਤਾਨ, ਨੰਗਲ ਅਤੇ ਉਪ ਮੰਡਲ ਅਫਸਰ, ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ, ਨੰਗਲ ਨੂੰ ਗੈਰ ਕਾਨੂੰਨੀ ਮਾਈਨਿੰਗ ਦੀਆਂ ਗਤੀਵਿਧੀਆਂ ਖਿਲਾਫ ਕਾਰਵਾਈ ਕਰਨ ਨੂੰ ਲਿਖਿਆ ਗਿਆ, ਜਿਸ ਕਰਕੇ ਗੈਰ-ਕਾਨੂੰਨੀ ਮਾਈਨਿੰਗ ਦੇ ਕਈ FIR ਦਰਜ ਹੋਈਆਂ ਹਨ। (ਕਾਪੀ ਨੱਥੀ) ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।


 1 ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ
 ਨੰਗਲ।

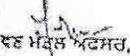
Joint Inspection Report

ਅੱਜ ਮਿਤੀ 04/10/2023 ਦਿਨ ਬੁੱਧਵਾਰ ਨੂੰ ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ ਦੇ ਦਫ਼ਤਰੀ ਹੁੱਕਮਾਂ ਨੰ 3-10-2023/ਏ.ਡੀ.ਆਰ.ਏ-3 ਮਿਤੀ 03/10/2023 ਦੀ ਖਾਲਾ ਹਿੱਤ ਉੱਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਨੰਗਲ/ਸ਼੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ, ਉੱਪ ਕਪਤਾਨ ਪੁਲਿਸ ਨੰਗਲ/ਸ਼੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ, ਵਣ ਵਿਭਾਗ ਦੇ ਵਣ ਰੋਜ ਅਫਸਰ ਨੂਰਪੁਰਖੇਈ ਅਤੇ ਉੱਪ ਮੰਡਲ ਅਫਸਰ ਜਲ-ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਨੰਗਲ ਅਧੀਨ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਜਲ-ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਸ਼੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਦੀ ਟੀਮ ਵੱਲੋਂ ਜੁਆਇਟ ਇੰਸਪੈਕਸ਼ਨ ਕੀਤੀ ਗਈ। ਉਪਰੋਕਤ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਅਖਬਾਰ ਦੀ ਖਬਰ ਵਾਲੀ ਜਗ੍ਹਾ ਮੌਕਾ ਦੇਖਿਆ ਗਿਆ ਅਤੇ ਪਾਇਆ ਗਿਆ ਕਿ ਉਪਰੋਕਤ ਜਗ੍ਹਾ ਪਹਾੜੀ ਉਪਰ ਪੁਰਾਣੀ ਮਾਈਨਿੰਗ ਦੇ ਨਿਸ਼ਾਨ ਪਾਏ ਗਏ ਹਨ। ਉਪਰੋਕਤ ਪਹਾੜੀ ਦੀ ਮਾਈਨਿੰਗ ਵਾਲੀ ਜਗ੍ਹਾ ਉਪਰ ਘਾਹ, ਦੂਸ ਅਤੇ ਝਾੜੀਆਂ ਉਗ਼ੀਆਂ ਪਾਈਆਂ ਗਈਆਂ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪਾਇਆ ਗਿਆ ਕਿ ਪਹਿਲਾ ਆਏ ਭਾਰੀ ਮੀਂਹ ਕਾਰਣ ਵੀ ਉਪਰੋਕਤ ਪਹਾੜੀ ਦੇ ਹੜ ਜਾਣ ਦੇ ਨਿਸ਼ਾਨ ਪਾਏ ਗਏ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਇਹ ਵੀ ਪਾਇਆ ਗਿਆ ਕਿ ਪਿੰਡ ਖੇੜਾ ਕਲਮੇਟ ਦੀਆਂ ਪਹਾੜੀਆਂ ਵਿੱਚ ਕੁੱਝ ਜਗ੍ਹਾ ਠੀਕ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਦੇ ਨਿਸ਼ਾਨ ਵੀ ਪਾਏ ਗਏ ਜਿਨ੍ਹਾਂ ਉੱਪਰ ਕੇ ਮਾਈਨਿੰਗ ਮਹਿਕਮੇ ਵੱਲੋਂ ਪਹਿਲਾਂ ਤੋਂ ਹੀ ਐੱਚ.ਆਈ.ਆਰ ਦਰਜ ਕਰਵਾਈਆਂ ਜਾ ਚੁੱਕੀਆਂ ਹਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪਿੰਡਲੇ ਤਿੰਨ ਮਹੀਨਿਆਂ ਦੌਰਾਨ ਨੰਗਲ ਤਹਿਸੀਲ ਵਿੱਚ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਦੇ ਲੱਗਭਗ 26 ਕੇਸ ਦਰਜ ਕੀਤੇ ਜਾ ਚੁੱਕੇ ਹਨ ਜਿਹਨਾਂ ਵਿੱਚ 16 ਦੇ ਲੱਗਭਗ ਪੇਕਲੇਨ ਅਤੇ ਜੇ.ਸੀ.ਪੀ ਮਸ਼ੀਨਾਂ, 14 ਦੇ ਲੱਗਭਗ ਟਰੱਕ ਟਿੱਪਰ ਅਤੇ 12 ਦੇ ਲੱਗਭਗ ਟਰੈਕਟਰ ਟਰਾਲੀ ਜਥਤ ਕੀਤੇ ਜਾ ਚੁੱਕੇ ਹਨ। ਸੇ ਪ੍ਰਸ਼ਾਸਨ ਵੱਲੋਂ ਨਜਾਇਜ਼ ਮਾਈਨਿੰਗ ਕਰਨ ਵਾਲਿਆਂ ਖਿਲਾਫ ਸਖਤ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਵਣ ਰੋਜ ਅਫਸਰ ਨੂਰਪੁਰਖੇਈ ਵੱਲੋਂ ਮੌਕੇ ਤੇ ਦੱਸਿਆ ਗਿਆ ਕਿ ਪਿੰਡ ਨਾਨਗਰਾ/ਖੇੜਾ ਕਲਮੇਟ ਹੱਦਬਸਤ ਨੰ 272 ਦਾ ਰਕਬਾ ਪੀ.ਐਲ.ਪੀ.ਏ (Punjab Land Preservation Act) 1900 ਦੀ ਧਾਰਾ 4/5 ਅਧੀਨ ਬੰਦ ਨਹੀਂ ਹੈ ਅਤੇ ਨਾ ਹੀ ਹੋਈ ਮਾਈਨਿੰਗ/ਕਰੈਸ਼ਰ ਵਣ ਵਿਭਾਗ ਦੇ ਕੰਟਰੋਲ ਅਧੀਨ ਆਉਂਦੇ ਹਨ। ਮੌਕੇ ਦੀਆਂ ਫੋਟੋਆਂ ਅਤੇ ਐੱਚ.ਆਈ.ਆਰ ਦੀ ਡਿਟੈਲ ਨਾਲ ਨੱਥੀ ਹੈ।


ਉੱਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਨੰਗਲ।


ਉੱਪ ਕਪਤਾਨ ਪੁਲਿਸ,
ਨੰਗਲ।


ਉੱਪ ਮੰਡਲ ਅਫਸਰ,
ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ
ਨੰਗਲ।


ਵਣ ਮੰਡਲ ਅਫਸਰ,
ਰੂਪਨਗਰ।


ਵਣ ਰੋਜ ਅਫਸਰ,
ਨੂਰਪੁਰਖੇਈ।

From: - Superintendent of Police (Inv),
Rupnagar.

To,
Deputy Commissioner,
Distt Rupnagar.

No: - 2258/5A/SP-Inv., ..

Date: - 9/1/2024

Subject:- Regarding Enquiry of illegal mining in Khera Kalmot.

Sir,
Kindly refer to your office letter No. 2968-74/A.D.R.A-3 date 13.10.2023, 3242-46/A.D.R.A-3 date 18.12.2023 regarding above said subject the required information enclosed with.

Rg/ Manjiv Sany
Superintendent of Police (Inv),
Rupnagar. ASR

Cases registered at Police station Nangal Regarding illegal mining in Khera Kalmot.

Sr. No	FIR details	Against Vehicle/Transport	Vehicle driver/operator's Name and address or owner of vehicle	Vehicle Confiscated	Current status of FIR
1	FIR No. 20 date 04.03.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Pocklane Machine Makes Hyundai 2. One Tippar Accused Rakesh Kumar @ Kala Gill Stone Crusher Nominated in the case	Jaswinder Singh S/O Ram Parkash R/O Village Bhenni PS Nurpur Bedi, Owner of Pocklane Arrested	1. Pocklane Machine Hyundai No. 601005818 2. Tippar No. PB- 12 Q 2422	Under Investigation
2	FIR No. 49 date 28.04.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Swastik Stone Crusher owner Rakesh Kumar @ Sonu S/o Gurdev singh R/o Avehpur PS Amb, H.P, Now R/o Mehandpur PS Nangal Arrested	--	--	Under Investigation.
3	FIR No. 71 date 06.06.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Tippar Makes TATA colour White Without Number. 2. Tippar No. PB-12Y 3573 Makes TATA, Colour White 3. Pocklane Machine Makes XAWater Model R-215-2 Serial No. 635 DO 2111 4. Karnail singh R/o Vill Bhallan, Hardeep singh S/o Jagdev Singh R/o Village Patti Dafri, PS Nakodar, 5. Tippar Owner Kulwinder Singh S/o Budhram R/o Village Plata was Nomited in the above said Case.	--	1. Tippar Makes TATA Without Number colour White 2. Tippar No. PB-16Y- 3573 Makes TATA 3. Pocklane Machine EXAVATOR Model R 215-L Serial No. N-635 DO 2111	Under Investigation
4	FIR No. 85 date 28.06.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Ganga Stone Crusher owner Prem Singla S/o Rajinder Kumar R/o	--	--	Under Investigation.

M. Singh

		H.No 2-A Saraba Nagar PS Tripri Distt Patiala Arrested			
5	FIR No. 88 date 03.07.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Ganga Stone Crusher owner Prem Singla S/o Rajinder Kumar R/o H.No 2-A Saraba Nagar PS Tripri Distt Patiala Arrested	--	--	Under Investigation.
6	FIR No. 103 date 27.07.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. 09 Tractor And Trols 2. One Pocklane Machine Makes TATA Hitachi's owner 3. Owner of Land	Machine owner Mangat ram S/o Om Parkash R/oo Village Rattewal PS Kathgarh, distt S.B.S Nagar Arrested	1. 3 Sonalika Tractors 2. 2 Mahindra Tractors 3. 4 Swaraj Tractor 4. 1 Pocklane Machine	Under Trials. 04.11.2023
7	FIR No. 116 date 09.08.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Pocklane Machine Makes JCB 2. Tippar makes Ashoka Layland colour White 3. Tippar No PB-65AX- 2119	--	1. 2 Tippar and one Pocklane Machine	Under Investigation.
8	FIR No. 124 date 22.08.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Unknown Land owner and Driver	---	1. 2 Pocklane Machines 2. 2 Tractor and Trolies	Under Investiogation
9	FIR No. 129 date 27.08.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. 4 Tippar, 2 Pocklane Machhines and unknown Land Owner	Machine owner Mangat ram S/o Om Parkash R/oo Village Rattewal PS Kathgarh, distt S.B.S Nagar Arrested	1. 3 Tippar 2. 2 Pocklane Machines	Under Trials 04.11.2023
10	FIR No. 130 date 27.08.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Pocklane Machine operator and Unknown Land Owner	--	1. one Pocklane Machine	Under Investigation
11	FIR No. 139 date 12.09.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Pocklane Machine No. YQ120465's Unknown Operator and owner	---	1. 1 Pocklane Machine 2. 1 Tippar	Under investigation

MSB

		2. Tippar No PB-65H 6597's Unknown Owner and driver 3. Unknown Land owner			
12	FIR No. 142 date 20.09.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Ganga Stone Crusher owner Prem Singla S/o Rajinder Kumar R/o H.No 2-A Saraba Nagar PS Tripri Distt Patiala Arrested	--	--	Under Investigation
13	FIR No. 146 date 29.09.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. New Satluj Stone Crusher	---	--	Under Investigation.
14	FIR No. 154 date 11.10.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Ganga Stone Crusher owner Prem Singla S/o Rajinder Kumar R/o H.No 2-A Saraba Nagar PS Tripri Distt Patiala Arrested	--	--	Under Investigation
15	FIR No. 158 date 17.10.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	Ganga Stone Crusher owner Prem Singla S/o Rajinder Kumar R/o H.No 2-A Saraba Nagar PS Tripri Distt Patiala Arrested	--	--	Under Investigation
16	FIR No. 167 date 16.11.2023 U/S 21(1), 4(1) M.M Act. PS Nangal	1. Gurwinder Duaba Stone Crusher	--	--	Under Investigation

Mhuy

Deputy Commissioner Rupnagar

(D.R.A)

To,

1. Senior Superintendent of Police, Rupnagar
2. Sub divisional Magistrate, Nangal,
3. Deputy Superintendent of Police,
4. Executive Engineer of Drainage cum mining & Geology division,
Water resource department, Rupnagar/ Shri Anandpur Sahib

Letter no. 3746-50 A.D.R.A-3

date. 29-12-2023

Sub- Regarding OA no 624/2023 Titled as "Hills vanish as illegal mining rampant in beet area".

Regarding above cited subject Hon'ble National Green tribunal bench, New Delhi, passed the order on 16/10/2023 to stop illegal mining in khera kalmot. According to which the undersigned had issued order to you in several meetings earlier that constant checking and monitoring should be kept in the said area.

In connection with the above, you are again instructed to carry out night time patrolling to prevent illegal mining. If any kind of irregularities are found on the spot, then immediate action should be taken as per the rules, so that illegal mining can be stopped.

o/c Additional Deputy Commissioner(G),
Rupnagar

Copy for information to:

no. 3751 A.D.R.A-3

date. 29-12-2023

Copy of this sent to the Deputy Commissioner Hoshiarpur to inform that the relevant authorities should be instructed to regularly checking regarding the illegal mining taking place within the limit of his district adjacent to khera Kalmot zone.

o/c Additional Deputy Commissioner(G),
Rupnagar